CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

MA/310/00623/2019 in & OA/310/01354/2019 Dated Wednesday the 16th day of October Two Thousand Nineteen

CORAM: HON'BLE MR. P. MADHAVAN, Member (J) HON'BLE MR. T. JACOB, Member (A)

- 1.Qualified MTS (PW) Union rep by its President V. Varadarajan, S/o. Vijayaragavan, Hindu, aged 61 years, residing at No. 52, 2nd Cross, Sapthagiri Garden, Puducherry 4.
- 2.S. Prabagarane, S/o Sivasankaran, Hindu, aged 58 years, working as Multi Tasking Staff (Public Works), Public Works Department, Puducherry.
- 3.E. Suresh, S/o Ethiraj, Hindu, aged 52 years, working as Multi Tasking Staff (Public Works), Public Works Department, Puducherry.Applicants

By Advocate M/s. V. Ajayakumar

Vs

- 1.Union of India, rep by the Government of Puducherry through the Secretary to Government for (DP & AR), Chief Secretariat, Puducherry.
- 2. The Secretary to Government for (Works), Chief Secretariat, Puducherry.
- 3. The Chief Engineer, Public Works Department, Puducherry.
- 4. The Secretary, Ministry of Home Affairs, Government of India, New Delhi.Respondents

By Advocates Ms. S. Devie (R1-R3) Mr. Su. Srinivasan (R4)

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

Heard. MA filed by the applicants for joining together is allowed.

2. The applicants have filed this OA seeking the following relief:

"To direct the respondents to convene a DPC and to give promotions to the qualified person as per the notified Recruitment Rules to the post of Work Inspector and Mechanic against the existing vacancies following the provisions of the notified Recruitment Rules with retrospective effect from the date on which the proposal for convening DPC was sent by the Department and to pass such other for further orders in the interest of justice and thus render justice."

- 3. On perusal, it is seen that the 1st applicant Union had submitted a representation dt. 04.09.2019 with regard to their grievance relating to the exorbitant delay in conduct of DPC to the post of Work Inspector and Mechanic in P.W.D and it is still pending for consideration.
- 4. Ms. S. Devie takes notice for the respondents R1 to R3. Mr. Su. Srinivasan, SCGSC takes notice for the respondent R4.
- 5. Since the representation is still pending for consideration, we deem it appropriate to direct the competent authority to consider the representation dt. 04.09.2019 (Annexure A19) in accordance with law and on the basis of relevant recruitment rules for the post and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.
- 6. OA is disposed of at the admission stage. No costs.

(T.Jacob) Member(A) (P. Madhavan) Member(J)